

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 276/TT/2019**

- Subject** : Approval of transmission tariff for Stage-I assets for ISTS transmission of electricity under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 13. 2.2020
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member
- Petitioner** : Essar Power Transmission Co. Ltd. (EPTCL)
- Respondents** : Essar Power M. P. Ltd. and 5 others
- Parties present** : Shri Alok Shankar, Advocate, EPTCL  
Shri Nitin Gaur, Advocate, MPPMCL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the instant petition is filed for truing up of the tariff of the 2014-19 period of Stage-I assets of the petitioner.

2. Learned counsel for M. P. Power Management Company Limited (MPPMCL) Respondent No. 6 has sought four weeks' time to file reply in the matter.

3. The Commission directed the petitioner to submit the following information, on affidavit by 20.3.2020 with an advance copy to the respondents:-

- (i) The element wise break of capital cost as claimed in Form-5 is not reconciling with the Auditor Certificate dated 16.1.2020 submitted vide affidavit dated 17.1.2020. Furnish, Auditor certificate indicating Hard Cost, IDC and IDEC as well as element wise (i.e land, building, transmission line, sub-station, communication system) capital cost as on COD and additional capital expenditure. In addition, Tariff Forms in line with Auditor's Certificates.
- (ii) Element wise (transmission line and sub-station) details of initial spares capitalized and its discharge, if any;
- (iii) Year-wise capitalization and discharge particulars of Initial Spares.



- (iv) The Petitioner vide affidavit dated 17.1.2020 has submitted that EPMPPL and the Petitioner agreed that bays will be constructed by EPMPPL and the same shall be subsequently purchased by the Petitioner at fair market value. The Petitioner was directed vide RoP of hearing dated 17.12.2019 to furnish the copy of agreement executed between EPMPPL and the Petitioner. However, the Petitioner has not furnished the same. Accordingly, the Petitioner is again directed to furnish the agreement/contract.
- (v) Whether the arrangement of constructing 2 Nos. of bays at Mahan by EPMPPL and its subsequent transfer to the Petitioner at fair market value was approved/agreed in any meeting RPC/TCC/SCM/WR Constituents? If yes, then furnish copy of the approval/minutes.
- (vi) Date on which these 2 bays at Mahan attained the actual COD in terms of the provisions of the CERC (Indian Electricity Grid Code Regulations, 2010). Submit CEA certificate, RLDC certificate and Energisation certificate for these 2 bays at Mahan in support of COD of these assets.
- (vii) Whether tariff in respect of the 2 bays at Mahan from the date of actual COD till the date of takeover of the 2 bays by the Petitioner has been claimed? If yes, submit the details.
- (viii) Details of gross block of these 2 bays at Mahan as on date of actual COD and details of gross block and accumulated depreciation of these 2 bays as on the date of takeover.

4. The Commission directed the respondents to file their reply by 27.3.2020 with an advance copy to the petitioner who shall file its rejoinder, if any, by 6.4.2020. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

5. The next date of hearing will be intimated to the parties in due course of time.

**By order of the Commission**

Sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

